

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 51/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th January 2018, 10.30 A.M

Name of the Company		State Bank of India -Vs- Andaman Sea Foods Pvt.Ltd.		
Under Section		7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of		Signature with date
1.	Poonam KESWANI, ADVOCATE for INDIALAW, LLP	Applicant		Keswani 12/01/18
2.	Dwaipayan Ghosh, Advocate for INDIALAW, LLP	Applicant		Ghosh 12/1/18

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Financial creditor has filed this petition u/s. 7 of the Insolvency and Bankruptcy Code, 2016. As per directions of the Hon'ble NCLAT in Innovative Industries case notice of admission on the corporate debtor is to be served. Court Officer is directed to issue notice of admission to the corporate debtor and hand over the same to the financial creditor for effective service on the corporate debtor. Financial creditor is to serve the notice of admission on the corporate debtor and file affidavit of service within 7 days from today.

1. List it on 01/02/2018 for admission.

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(Jinan K.R.)
Member (J)

(V.P.Singh)
Member (J)